

SHRI B. N. DATAR: The information is very wide. For three years they have asked for this information.

DR. SHRIMATI SEETA PARNAND: May I know what procedure is followed when Government retain non-technical personnel in particular after 55—whether the Government refer the question to the Public Service Commission or merely departmental action is taken?

SHRI B. N. DATAR: We refer such questions to the U.P.S.C.

SHRI S. N. MAZUMDAR: In view of this statement, am I to understand that the report of the Home Ministry is not complete or accurate?

SHRI B. N. DATAR: The information is complete to the extent that it has been given there.

FOREIGN CONCERNS IN INDIA

*604. SHRI RAHMAT-ULLAH: Will the Minister for FINANCE be pleased to state:

(a) how many foreign companies and firms and individuals have wound up their business in India from 1947 onwards; and

(b) what is the fresh foreign investment in India during the above period?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) From July 1947 to December 1952, 69 foreign business institutions in India have been sold to residents and 12 have been liquidated.

(b) The remittances received during the above period for investment in India amount to Rs. 8.3 crores.

SHRI C. G. K. REDDY: May I know how many firms constitute this Rs. 8.3 crores under (b)?

SHRI M. C. SHAH: The remittances received during this period for in-

vestment in India amount to Rs. 8.3 crores.

SHRI S. N. MAZUMDAR: May I know if the Government have any idea about the number of foreign firms which have taken Indian partners after 1947?

SHRI M. C. SHAH: Foreign firms with Indian partners? I have not got that information. I have got information only about foreign firms working in India.

SHRI M. VALIULLA: Is there any condition attached to foreign investments made in India?

SHRI M. C. SHAH: For foreign investments Government approval is necessary. When investment is made in a joint stock company registered under the Companies' Act, certain necessary information is required from them and under certain sections the approval of the Government is necessary, and if the Government think that it is in the interests of the country, they will give the approval.

*605 & *606. [Postponed to 13th May 1953.]

CIVILIANS IN THE MILITARY ENGINEER SERVICES

*607. PANDIT S. DUBE: Will the Minister for DEFENCE be pleased to state:

(a) the number of civil personnel in the Military Engineer Services of India; and

(b) whether it is proposed to militarise this service; if so, when?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) 34,185.

(b) The basic cadre of officers already provides for a proportion of

military officers which will be gradually filled as sufficient military officers become available. The Government have also accepted that eventually 1/3rd of the basic cadre of the subordinate personnel as well will be militarised. A start has been made with militarisation, but the progress will necessarily be slow, as it is intended that military personnel should be appointed only as and when vacancies occur by normal wastage of the present temporary civilian staff.

PANDIT S. DUBE: May I ask as to how many years' service is necessary before a person is taken up from the civil side to the military side?

SARDAR S. S. MAJITHIA: As I said, we have got civilians working in posts which have to be militarised and they are of equal status. In other words they have the same qualifications.

PROF. G. RANGA: What about the cost difference between the same person employed on the civil side and when he comes to be employed on the military side? How much more does it cost?

SARDAR S. S. MAJITHIA: I am afraid I have not got that information with me at the moment.

PANDIT S. DUBE: Is it a fact that engineers working for 10 or 12 years are still on the temporary scales?

SARDAR S. S. MAJITHIA: That may be possible in case they are employed against vacancies which are not yet sanctioned permanently.

PANDIT S. DUBE: If these people have been in service for the past 10 or 12 years, how long is this temporary basis to continue?

SARDAR S. S. MAJITHIA: Due to the increase in staff due to last war it was found that we had employed more men but I may say that they are being reduced.

**REPORT ON PUBLIC ADMINISTRATION
BY MR. PAUL H. APPLEBY**

*608. **SHRI S. MAHANTY:** Will the Minister for FINANCE be pleased to state:

(a) whether the services of Mr. Paul H. Appleby, an American consultant in public administration, were availed of by the Government of India to report on the administrative machinery of the Government of India;

(b) if the answer to part (a) above be in the affirmative, the terms and conditions under which the services of the said consultant were requisitioned; and

(c) whether Government will lay a copy of his report on the Table of the Council?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) Yes, Sir.

(b) Mr. Appleby's services were made available to the Government of India for a period of five months by the Ford Foundation of America who paid his salary and all expenses.

(c) The Report is being printed and will be released shortly.

SHRI S. MAHANTY: May I know why the Government thought it necessary to requisition the services of Mr. Appleby for advising on the competence of the Government of India?

SHRI M. C. SHAH: It is not about the competence of the Government of India. We want to have an expert to look into matters connected with public administration, method and technique.

SHRI S. MAHANTY: Is it a fact that Mr. Gorwala was also entrusted with this very same task by the Planning Commission?

SHRI M. C. SHAH: He has already submitted a report and that has been published.